

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 120  
IA No. 90/JPR/2022  
IA No. 323/JPR/2022  
IA No. 553/JPR/2023  
IA No. 554/JPR/2023  
IA No. 44/JPR/2024  
IA No. 281/JPR/2024  
CP No. (IB)- 275/9/JPR/2019  
Under Section 9 of IBC, 2016

**In the matter of:**

M/s Sangam (India) Ltd. ... Operational Creditor/Applicant

Versus

M/s Suzuki Textiles Ltd. ... Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER

**Present Through Video Conferencing: -**

For the Applicant : Ankit Sareen, Adv.  
For the Respondent : Saumil Sharma, Adv.

**ORDER**

**IA No. 90/JPR/2022**

Heard Mr. Ankit Sareen, Adv. appearing on behalf of the Erstwhile Chairman of Monitoring Committee. Mr. Saumil Sharma, Adv. appearing on behalf of the Respondent No. 2. There is no representation on behalf of the Respondent No. 1 & 3 who have been proceeded ex-parte. List the IA for arguments on 11.06.2024.

**IA No. 323/JPR/2022**

Heard Mr. Ankit Sareen, Adv. appearing on behalf of the Erstwhile Chairman of Monitoring Committee. Mr. Saumil Sharma, Adv. appearing on

Sd/-

Sd/-

behalf of the Respondent No. 1 submits that reply has been filed. It is stated by learned counsel for the Applicant that additional affidavit has been filed by him. Copy of the same has been furnished to the learned counsel for the Respondent. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. There is no representation on behalf of the Respondent No. 2 & 3. List the IA on 11.06.2024.

**IA No. 553/JPR/2023, IA No. 554/JPR/2023**

Heard Mr. Ankit Sareen, Adv. appearing on behalf of the Erstwhile Chairman of Monitoring Committee. Mr. Saumil Sharma, Adv. appearing on behalf of the Respondent No. 1 & 2 submits that reply has been filed. Learned counsel for the applicant seeks time to file rejoinder. Rejoinder, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the IA on 11.06.2024.

**IA No. 44/JPR/2024**

Heard Mr. Ankit Sareen, Adv. appearing on behalf of the Applicant. Mr. JR. Meena, ARoC appearing on behalf of the RoC, Jaipur seeks time to file reply. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the IA on 11.06.2024.

**IA No. 281/JPR/2024**

This application has been filed on behalf of the Applicant under Section 60(5) of the IBC, 2016 read with Rule 11 of the NCLT Rules, 2016. Issue notice to the Respondent. Learned counsel for the Petitioner shall collect the notice from

the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 2 weeks. List the IA on 11.06.2024.

List the matter on 11.06.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

May 14, 2024